

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3767 of 2020

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Aakash Kumar Pathak ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Manish Kumar, Advocate

For the Opposite Party : A.P.P.

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2/08.07.2020 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Ratu P.S. Case No. 370 of 2019.

It has been alleged that the informant was waylaid by the miscreants and Rs. 5,000/- cash and a mobile was looted. On raising alarm, several persons had assembled and the petitioner was apprehended.

Although, Mr. Rajesh Kumar Mahtha, learned A.P.P. has submitted that the petitioner has two criminal antecedents, but considering the fact that the petitioner is in custody since 11.12.2019, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> class, Ranchi in connection with Ratu P.S. Case No. 370 of 2019.

(Rongon Mukhopadhyay, J)